

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 2872/Del/2018  
Assessment Year : 2013-14**

**STANDING CONFERENCE Vs. ACIT, CIRCLE 54(1),  
OF PUBLIC NEW DELHI  
ENTERPRISES (SCOPE),  
SCOPE COMPLEX, CORE  
NO. 8, 1<sup>ST</sup> FLOOR, 7,  
LODHI ROAD,  
NEW DELHI – 3  
(PAN: AAPFS7390N)  
(Appellant) (Respondent)**

**AND  
ITA No. 7451/Del/2018  
Assessment Year : 2013-14**

**STANDING CONFERENCE Vs. PCIT-18,  
OF PUBLIC ENTERPRISES NEW DELHI  
(SCOPE),  
SCOPE COMPLEX, CORE  
NO. 8, 1<sup>ST</sup> FLOOR, 7,  
LODHI ROAD,  
NEW DELHI – 3  
(PAN: AAPFS7390N)  
(Appellant) (Respondent)**

Appellant by : Ms. Somya Jain, CA  
Respondent by : Sh. R.K. Gupta, Sr. DR.

Date of hearing : **15.04.2021**  
Date of pronouncement : **15.04.2021**

**ORDER****PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment year 2013-14 are directed against the separate orders of learned PCIT-18, New Delhi.

2. The Assessee vide letter dated 05.4.2021 has requested for withdrawal of these appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 15<sup>th</sup> April, 2021.

Sd/-

**(KUL BHARAT)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar